NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-469 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY: Shri Arvind Bhardwaj & Anr Vs. M/s ABW Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME

DESIGNATION

REPRESENTATION SIGNATURE

For the Petitioner (s): Counsel for the Petitioner.

For the Respondent (s): None

ORDER

The present petition has been wrongly filed invoking the provisions of Section 9 of the IBC. Ld. Counsel for the Petitioner wishes to withdraw the same with liberty to file the petition under Section 7 of the IBC as a financial creditor.

Dismissed as withdrawn. Liberty granted subject to statutory limitations

Member (T)

Member (J)

(Lekh Raj Singh)